

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 511 OF 2005

Applicant/s S. K. Bajpoyee Respds. U. O. 2. & ors.

Advocate for Applicant/s Rajeev Trivedi Advocate for Respondent/s R.D. Tiwari
Vineet Srivastava

Notes of the Registry	Orders of the Tribunal Sheet No. 19
	<p>16.12.2010 Hon'ble Mr. D.C. Lakha, A.M.</p> <p>Heard Shri V.R. Dwivedi holding brief of Shri R. Trivedi, counsel for the applicant and Shri A. Tripathi holding brief of Shri R.D. Tiwari, counsel for the respondents.</p> <p>The OA was dismissed in default on 19.3.2010. Thereafter the restoration/recall application No. 5278/10 was filed on 6.12.2010 accompanied by delay condonation application. The reasons shown in the delay condonation application are acceptable. There is no objection from the respondents' side. The cause shown given in the restoration application are also accepted. MA No.5277/10 and 5278/10 are allowed. The OA is restored to its original number.</p> <p>Learned counsel for the applicant is present today and stated that the applicant wants to withdraw this OA as stated in para-8 of the affidavit with delay condonation application. Respondents' counsel has no objection.</p> <p>The OA is dismissed as withdrawn in view of the submission made by the applicant in para-8. No costs.</p> <p style="text-align: right;">A.M.</p> <p>RKM/</p> <p>Contd. On Sheet No. _____</p>